

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 112 OF 2018 IN
DFR NO. 4256 OF 2017

Dated: 21st March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Power Delhi Distribution Ltd.

.... Appellant(s)

Versus

Delhi Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Jain, Sr. Adv.
Mr. Anupam Varma
Mr. Rahul Kinra
Ms. Anukriti Jain
Mr. Anurag Bansal
(Rep.)

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma

ORDER

IA NO. 112 OF 2018
(Application for condonation of delay in filing the appeal)

The learned counsel, Mr. Anupam Varma, appearing for the Appellant submitted that there is a delay of 54 days in filing the appeal which has been explained in Para 3 of his application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel for the appellant, as stated above, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant, and after going through the reasoning given in Para 3 of the application for condonation of delay in filing of the appeal, we

find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 112 of 2018 for delay in filing the Appeal is allowed.

DFR NO. 4256 OF 2017

Admit.

Learned Counsel, Mr. Pradeep Misra takes notice on behalf of the Respondent and he prays for six weeks' time to file reply.

Submission made by the learned counsel for the respondent, as stated above, is placed on record.

Six weeks' time is granted to the Learned counsel for the respondent to enable him to file reply on or before 03.05.2018, after serving copy on the other side. Thereafter, two weeks' time is granted to the learned counsel for the Appellant to enable him to file rejoinder on or before 18.05.2018, after serving copy on the other side.

List this matter on **13.07.2018**, as agreed by the learned counsel for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

bn/tpd